

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 1004 OF 2006

NATHU @ PARAS RAM

... Appellant(s)

VERSUS

STATE OF RAJASTHAN

... Respondent(s)

OFFICE REPORT

This is an Appeal by Special Leave Petition(Jail Petition) granted vide this Court's Order dated 4th September, 2006.

It is submitted that Service of Notice of Lodgment of Petition of Appeal is complete on the Sole Respondent/State of Rajasthan and is represented by Mr. Milind Kumar, Advocate. The appeal is ready for hearing.

It is further submitted that Original Records from the High court as well as from the Trial Court have been received and the same are available in the Court Room for kind perusal of the Hon'ble Court.

It is further submitted that Counsel for the Respondent has filed additional documents. The same is included in the Paper Books.

It is lastly submitted that as per report obtained from the Superintendent, Central Jail, Udaipur (Rajasthan) (copy of translated version enclosed), the appellant has been released after undergoing the sentence.

The appeal is ready for hearing.

The Appeal above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 23rd day of September, 2014.

ASSISTANT REGISTRAR

COPY TO:

Mr. Shankar Divate, Advocate

Mr. Milind Kumar, Advocate

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ASSISTANT REGISTRAR